

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 32/(RE-2003) / 2002-2007

NEW DELHI, Dated 6th February, 2004

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 2.1 of the Export and Import Policy – 2002-07, as amended from time to time, the Central Government hereby amends the ITC (HS) Classification of Export and Import Items, 2002-07 as under:

Exim Code	Item Description	Policy	Condition relating to the policy
49070020	Bank notes	Restricted	Import by banks and dealers authorized by RBI will not require a licence by DGFT. Other condition of RBI will apply.

This issues in public interest.

(L.MANSINGH)
Director General of Foreign Trade and
ex-officio Additional Secretary to the Government of India

Copy to all concerned.